

**Casual Labour working in  
Government Departments**

**375. SHRI YASHWANT BOROLE:**  
Will the Minister of PARLIAMEN-  
TARY AFFAIRS AND LABOUR be  
pleased to state:

(a) the total number of casual labour working in the various Government Departments and public undertakings continuously for the last two years and whose services have not been regularised so far;

(b) whether some meetings and discussions have been held in the Capital in the recent past to consider seriously to end with this system or to employ them regularly; and

(c) if so, the outcome of such deliberations?

THE MINISTER OF STATE IN  
THE MINISTRY OF LABOUR AND  
PARLIAMENTARY AFFAIRS (SHRI  
LARANG SAI): (a) Information is  
being collected and will be placed on  
the Table of the House after it is  
received.

(b) and (c) While there is no proposal at present to abolish the system of casual labour as such, the question of safeguards that needed to be provided in respect of this category of workers, was reviewed at an Inter-Ministerial meeting convened by the Ministry of Labour during January, 1978 to assess the magnitude of the problem. The matter is to be considered further in the light of the additional information being collected following the discussions during January, 1978.

**भारतीय चिकित्सा पद्धति निदेशालय**

**376. श्री हरगोबिन्द वर्मा :** क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने राज्य सरकारों से भारतीय चिकित्सा पद्धति निदेशालय स्थापित करने के लिए कहा है ; और

(ख) यदि हां, तो इस दिशा में अब तक क्या कार्यवाही की गई है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगदम्बी प्रसाद यादव) :  
(क) और (ख) स्वास्थ्य और परिवार कल्याण की केन्द्रीय परिषदों का जो चौथा संयुक्त सम्मेलन 28 से 31 जनवरी, 1978 तक नई दिल्ली में हुआ उसमें यह सिफारिश की गई कि जिन राज्यों/संघ शासितक्षेत्रों में अभी तक भारतीय चिकित्सा पद्धतियों से संबंधित मामलों को निपटाने के लिए कोई व्यवस्था नहीं है उनमें शीघ्रतिशीघ्र कोई उपयुक्त संगठन बना लिया जाना चाहिए । इस सिफारिश को कार्यान्वयन के लिए राज्य सरकारों/संघ शासितक्षेत्रों को भेज दिया गया है ।

**Refund of Deposits on Withdrawal of  
Temporary Telephone connections  
from Karol Bagh Exchange,  
New Delhi**

**377. SHRI DURGA CHAND:** Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether deposits are called for giving temporary telephone connections;

(b) whether the deposits are not refunded after the temporary connections are withdrawn;

(c) the number of temporary connections withdrawn from Karol Bagh Exchange during the period from April, 1977 to December, 1977 month-wise;

(d) the number of deposits refunded from that exchange during the above period, month-wise; and

(e) the number of refund cases pending with that exchange during the above period month-wise and the steps taken to expedite the refund deposits without delay?